

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 147(ND)13  
CA. NO.

**CORAM:**


**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2016**

**NAME OF THE COMPANY:** M/s. Mr. Dilip Shantilal Jain & Ors. V/s. M/s Integrated Casetech  
Consultants Pvt. Ltd.

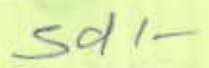
**SECTION OF THE COMPANIES ACT: 397/398**

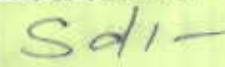
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Lovish Sharma	ADVOCATE	Plaintiff/Petitioner	

**ORDER**

Ld. Counsel for the petitioner has received the respondent's reply to his application praying for restoration of the petition, though the reply to the same is not on record.

2. The Bench Officer is directed to ensure that the same is placed before this Bench.
3. Since none is present on behalf of respondent, the matter is adjourned to 09.08.2016.

  
(Ina Malhotra)  
Member Judicial

  
(R. Varadharajan)  
Member Judicial